- 4- 4-

Date of Decision: 13.1.97

CP 51/96 (OA 648/94)

Major R.H.Mathur r/o A-54, Major Shaitan Singh Colony, Shastri Nagar, Jaipur.

... Petitioner

## Versus

- 1. Shri K.A.Mambiar, Secretary of Defence, Government of India, South Block, New Delhi.
- 2. Lt.General F.Mohan PVSM, AVSM, VSM, Director General NCC, West Block No.IV, F.H.Furam, New Delhi.

... Respondents .

CORAM:

HON'BLE MR.GOFAL ITISHNA, VICE CHAIFMAN HON'BLE MR.G.F.SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.F.D.Tripathi, brief holder for

Mr.R.N.Mathur

For the Respondents

... Mr.K.N.Shrimal

## O-R-D-E-R-

## PER HON'BLE ME. GOPAL IFISHMA, VICE CHAIFMAM

Petitioner, Major R.N.Mathur, in this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, has alleged that the respondents, by not considering his case for extension in service upto the age of 57 years within the stipulated period vide the decision of the Tribunal in OA 648/94, dated 6.3.96, have committed contempt of court.

- 2. We have heard Mr.E.D.Tripathi, brief holder for Mr.E.H.Mathur, counsel for the petitioner and Mr.H.H.Shrimal, counsel for the respondents.
- 3. It is pertinent to note that the Union of India had filed a Civil Appel, No.14774/96 before Hon'ble the Supreme Court against the judgement in OA 648/94 dated 6.3.96 and Hon'ble the Supreme Court of India by order dated 4.11.96 has allowed the appeal. Since the judgement has been reversed, the present Contempt Petition does not stand on merits. The Contempt Petition is, therefore, dismissed. Notices issued are discharged. A copy of the order of Hon'ble the Supreme Court produced by the respondents has been taken on the record.

(O.P.SHARMA)

ADM.MEMBER

CANAR (GOPAL KRISHNA)

VICE CHAIRMAN

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